

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-100/2022/11239 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Sangeeta Gogoi Bora,
District & Sessions Judge,
Dibrugarh.

Dated Guwahati the ¹⁶ 25 November, 2024.

Sub: **Earned leave.**

Ref:- Your letter no. DJD/5331/2024 dated 20.11.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave for 11 (eleven) days w.e.f. 03.12.2024 to 13.12.2024, along with station leave permission from the evening of 30.11.2024 till the evening of 13.12.2024** (prefixing 01.12.2024 and 02.12.2024; suffixing 14.12.2024 and 15.12.2024), subject to submission of your Leave Admissibility Report from the Office of the Accountant General (A&E), Assam. The Addl. District & Sessions Judge (FTC), Dibrugarh and in his absence the Chief Judicial Magistrate, Dibrugarh and in his absence the i/c CJM will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sdl-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-100/2022/11240-11241/A, dated , 25-11-24

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. (Copy of the application in prescribed format is enclosed herewith).
2. The Project Manager, Gauhati High Court.

Sdl
JT. REGISTRAR (VIGILANCE)

Smti Sangeeta Gogoi Bora